

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TRIUMPH REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TRIUMPH REALTY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/12/2007
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2007PTC228325
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: C/O Hotel the Grand, Plot No. 2, Vasant Kunj, Phase-II, Nelson Mandela Road, New Delhi-110070 Also at: 336/1A, Village Calwaddo, Benaullim, Goa-403716
6.	Insolvency commencement date in respect of corporate debtor	04-06-2020 (Uploaded on NCLT website on 04-06-2020)
7.	Estimated date of closure of insolvency resolution process	01-12-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA IP SUNIL KUMAR GUPTA IBBI/IPA-001/IP-P00205/2017-18/10394
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-10, Magnum House-1, Karampura Commercial Complex, New Delhi-110015 Email: caskg82@gmail.com 9953999077
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-10, Magnum House-1, Karampura Commercial Complex, New Delhi-110015 Email: triumph.cirp@gmail.com
11.	Last date for submission of claims	24.06.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads www.ibbi.gov.in (b) Physical Address: NA

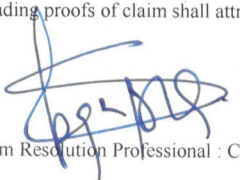
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Triumph Realty Private Limited on 04-06-2020 (**Uploaded on NCLT website on 04-06-2020**).

The creditors of Triumph Realty Private Limited are hereby called upon to submit their claims with proof on or before 24-06-2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Name and Signature of Interim Resolution Professional : CA IP SUNIL KUMAR GUPTA

Date : 10-06-2020
Place : DELHI

